

1977-78. [Placed in Library. See No. LT-2960/78].

(9) A copy of Notification No. G.S.R. 425 (E) (Hindi and English versions) published in Gazette of India dated the 23rd August, 1978, together with corrigendum thereto published in Notification No. G.S.R. 1269 in Gazette of India dated the 21st October, 1978, regarding distribution and transport of Ammonium Sulphate and Calcium Ammonium Nitrate by the Government of Andhra Pradesh under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-2961/78].

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :—

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30 November, 1978, agreed without any amendment to the Water (Prevention and Control of Pollution) Amendment Bill, 1978, which was passed by the Lok Sabha at its sitting held on the 21st November, 1978."

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to return herewith the Additional Duties of Excise (Textiles and Textile Articles) Bill, 1978, which was passed by the Lok Sabha at its sitting held on the 22nd November, 1978 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED STRIKE BY NON-TEACHING STAFF OF DELHI UNIVERSITY.

श्री कल्याण राज ब्रजसिंहान । (कैलाश्वर) :
श्री सचिवसभनीय लोक महत्त्व के निम्नलिखित

विषय की ओर ध्यान, समाज कल्याण और संस्कृति मंत्री का ध्यान दिलाता हूँ और प्रार्थना करता हूँ कि वह इस बारे में एक बक्तव्य दें :—

"दिल्ली विश्वविद्यालय के गैर-अध्यापन कर्मचारियों द्वारा हड़ताल का समाचार।"

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER) : According to the information received from the University of Delhi, an agreement was arrived at between the University and the representatives of the Delhi University and College Karamchari Union on 9th December, 1977 in regard to their demands. The agreement *inter-alia* provided that (1) the case of one employee, namely, Shri E. Baid of St. Stephens' College, should be reviewed by a judge to be nominated by the Governing Body of the College, (2) the remaining cases of alleged Emergency excesses should be examined by a Committee with the Pro-Vice-Chancellor as Chairman, six representatives of the Union and six nominees of the Vice-Chancellor, (3) in order to provide reasonably adequate security of service to the employees of the University and the Colleges, the University should examine the Act, Statutes and the relevant Ordinances and make necessary amendments, (4) efforts should be made to secure retirement benefits for the hostel and mess employees, and (5) a Committee be constituted by the University to look into the working condition of Karamcharies and also the other demands contained in the charter presented by it to the Executive Council.

In pursuance of the Agreement dated 9th December, 1977, (1) the case of Shri E. Baid was reviewed by Mr. Justice Hardayal Hardy and he submitted his report to the Governing Body of the Stephens College; (2) three meetings of the Committee set up by the University under the Chairmanship of Pro-Vice-Chancellor were held and after detailed discussions, decisions were taken in 16 cases of alleged Emergency excesses, while the remaining 3 cases are still under consideration; (3) the Committee appointed to examine the Act, statutes and the relevant Ordinances of the University with a view to providing reasonably adequate security of service to the employees has submitted its report and the same is under consideration of the Executive Council; (4) the University has taken up the question of extending re-